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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 19/1988.

January 19, 1988.

Shri S.P. Aggarwal ....

Applicant.

Vs.

Union of India & Anr. ...

Respondents.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Shri E.X. Joseph, counsel.

(Order of the Bench delivered by Hon'ble Mr. Justice  
K. Madhava Reddy, Chairman ).

In this application under Section 19 of the  
Administrative Tribunals Act, 1985, the applicant prays to  
direct the respondents to promote him to the post of the  
Deputy Controller of Accounts with immediate effect and to  
give effect to the promotion from the date when the earliest  
vacancy was available. This application was filed on 30.12.1987  
On 15.1.1988, the order promoting the applicant to the post  
of Deputy Controller of Accounts, Ministry of Finance, New  
Delhi, has been issued.

In view of the subsequent order, the applicant  
seeks to withdraw the application with leave to raise the  
other questions including the question of seniority and the  
date from which promotion should have been ordered. Applicant  
is permitted to raise these questions if so advised in a  
separate application. Leave to withdraw the application  
granted subject to above observations. This application  
is accordingly dismissed as withdrawn.



(Kaushal Kumar)  
Member  
19.1.1988.



(K. Madhava Reddy)  
Chairman  
19.1.1988.